

(c) A Member of Parliament has recently forwarded a representation. The details are being verified.

Eviction of Pong Dam Oustees

539. SHRI F. M. KHAN: Will the Minister of ENERGY be pleased to state:

(a) the number of Pong Dam oustees from village Dhameta who were sanctioned compensation by the Pong Dam Authority on the 14th October, 1975 and the number of those out of them who actually received compensation money;

(b) whether the oustees, who have received compensation, have been evicted from their lands; and

(c) if not, what are the reasons therefor?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) All the 896 oustees of the village Dhameta have been awarded compensation. Of these 786 oustees had since received compensation.

(b) Of the 786 oustees, who had received compensation, 722 oustees have been evicted.

(c) Despite repeated persuasion the remaining persons are residing in the village at their own risk in the hope their houses would not get submerged.

Apprehension among the Government Employees Regarding giving evidence before commissions of inquiry

540. SHRI VIREN J. SHAH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the apprehension prevailing among some section of Government servants including police that they may be liable to indictment if they give full and true evidence before various

Commissions of Inquiry recently set up by the Government; and

(b) if so, whether Government propose to assure Government employees that they need not fear any reprisals if they give full and true information on matters under investigation by the Commissions of Inquiry in respect of which action had been taken by them during the emergency period in compliance of the orders of their superior officers and in which their personal interest was not involved?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH):

(a) Yes, Sir.

(b) Public servants who had simply acted in compliance with the orders or instructions given to them or who carried them out a little more zealously than others have nothing to be afraid of and they need not feel inhibited from sharing with the Commissions any information or knowledge, for fear of indictment or reprisal. Those who had exceeded or misused or abused their powers of authority for securing personal gain or for seeking advantage to other individual(s)/organisation(s) would, however, attract the critical attention of the Commissions.

Government has written on the above lines to the Ministries/Departments asking them to communicate these views to the officers in the Ministries, attached and subordinate offices and the public sector undertakings. The Saha Commission has also addressed the State Governments and the Union Territories on the same lines.

Vigilance Commission in Nagaland

541. SHRI KHYOMO LOTHIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) when was the Vigilance Commission in Nagaland set up; and